

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 1020 of 2019**

**In the matter of:**

**Ankit Goyat**

**....Appellant**

**Vs.**

**Sunita Agarwal & Anr.**

**....Respondents**

**Present**

**For Appellant: Ms. Priya Darshini Arora & Mr. Sandeep Das,  
Advocates.**

**For Respondents: Mr. Chandra Shekhar Yadav, For R-1.  
Mr. Yogesh Kumar Gupta & Mr. Vinod Chaurasia, For  
IRP & R-2.**

**ORDER**  
**(Virtual Mode)**

**05.03.2021:** In terms of the Order dated 16<sup>th</sup> February, 2021 Learned Counsel for the Appellant have filed hard copies of the 'Judgments' before this Tribunal in the case of '**Shubha Sharma, Suspended Board of Director vs. Mansi Brar Fernandes**' on 24<sup>th</sup> February, 2021 which is taken on record. Counsel for the Appellant have also served the 'Copies of the Judgments' to the Learned Counsel for the Respondents.

Learned Counsel for the Appellant Mr. Siddharth Sharma having some personal issues, so he is not in a position to argue.

Learned Counsel for the Respondent No. 1 Mr. Chandra Shekhar Yadav is also present.

Interim Order may continue till the next date of Hearing.

List this matter for further '**Hearing**' on **5<sup>th</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**